MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL ECONOMIC INTELLIGENCE BUREAU)

ORDER

New Delhi, the 23rd August, 2018

- **S.O.** 4148(E).—Whereas the Joint Secretary to the Government of India, specially empowered under subsection (1) of Section 3 of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (52 of 1974) issued order No. PD-12002/12/2018-COFEPOSA dated 06.06.2018 under the said sub-section directing that Shri Jabbar, S/o Shri Ahmed Ali, R/o VPO. Kanwari Teh, Ratangarh, Distt. Churu, Rajasthan, to be detained and kept in Central Jail, Jaipur, Rajasthan with a view to preventing him from smuggling goods, engaging in transporting or concealing or keeping smuggled goods and dealing with the smuggled goods in future.
- 2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or has been concealing himself so that the order cannot be executed.
- 3. Now, therefore, in exercise of the powers conferred by clause (b) of sub-section (1) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Director General of Police, Rajasthan Police Hqs, Jaipur within 7 days of the publication of this order in the Official Gazette.

[No. PD-12002/12/2018-COFEPOSA] L.R. CHAUHAN, Dy. Secy.